

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3019**  
ANSWERED ON 03.08.2017

**WATER LEVEL IN DAMS**

3019. PROF. SAUGATA ROY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the number of villages submerged due to rising water levels in the dams during the last three years, State-wise;
- (b) whether the Government intends to maintain balanced water level in various dams of the country;
- (c) if so, the details thereof, State-wise; and
- (d) the steps taken to rehabilitate the affected people by submergence?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) to (d) Water being a State subject, water resources projects are planned and implemented by the respective State Governments, who formulate and implement project-wise submergence and Rehabilitation & Resettlement Plans. To facilitate this process, Union Government has issued National Rehabilitation and Resettlement Policy, 2007 (NRRP-2007) and “Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013” for smooth implementation of Rehabilitation and Resettlement Action Plan in respect of Project Affected Families. However, compensation for project affected people is decided by the project authorities as per the existing Rehabilitation and Resettlement Policy of Centre/State whichever is more beneficial.

The requisite water levels in the reservoirs are maintained by the dam authorities, which are generally State Governments / Central Government / or Private owners etc., through a determination of rainfall, flood levels and water demands.

\*\*\*\*\*